NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.53/Chd/Hry/2017

In the matter of

M/s.SRJ Peety Steels Pvt.Ltd.

...Petitioner / Operational Creditor

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POSCO Engineering and

Construction India Pvt. Ltd.

...Respondent/Corporate Debtor

Present:.

Mr. J.S.Bhatia, with Mr.Gaurav Mankotia, Advocates for

applicant /operational creditor.

None for corporate debtor.

Having heard the learned counsel for petitioner, the petitioner is directed to make the following compliances and remove the defects: -

- To file certificate from the financial institution maintaining account of the operational creditor in terms of the mandatory requirement of clause (c) of Section 9(3) of Insolvency and Bankruptcy Code, 2016.
- ii) To file affidavit along with the track report of the postal department showing the delivery of copy of the entire paper book which was stated to be sent by Registered Post on 21.07.2017.

Notice of these defects to the petitioner and learned counsel for petitioner has accepted notice of these defects. Let the compliance be made within seven days.

2

Learned counsel for petitioner submits that demand notice was

sent to the respondent in Form No.3 and the receipt of the notice is admitted

as the respondent has sent reply at page 35 of the paper book. It is further

submitted that authorised signatory of the petitioner has furnished affidavit

dated 31.07,2017 to the effect that no notice of dispute has been received by

the petitioner from the Corporate Debtor.

Notice be issued to the Respondent-Corporate Debtor for

23.08.2017 to show cause as to why this petition be not admitted. Petitioner is

directed to send the notice by collecting it from the Registry along with copy of

the petition by Speed Post as well as email address of the Corporate Debtor

available on the Master Data of the company and file affidavit stating

compliance along with the postal receipt, track report and copy of email at least

two days before the date fixed.

(Justice R.P.Nagrath) Member (Judicial)

August 10, 2017